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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

Original Application Nos.283/2010

Date of decision: 30.09.2010

Hon'ble Dr. K.B. Suresh, Judicial Member.

Surinder Kumar, S/o Shri Ichha Ram, aged 43 years, working as Private Secretary on adhoc basis in Central Administrative Tribunal, Jodhpur Bench, Jodhpur.

: applicant in person.

Versus

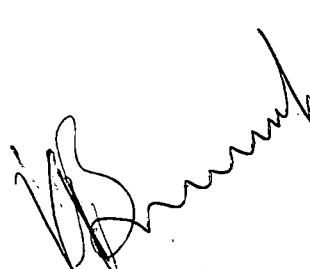
1. Union of India through the Secretary, Govt. of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel and Training, New Delhi.
2. The Principal Registrar, Central Administrative Tribunal, Principal Bench, Copernicus Marg, New Delhi.
3. The Registrar, Central Administrative Tribunal, Jodhpur Bench, Jodhpur.
4. The Registrar Regional Bench Chandigarh Armed Forces Tribunal, Tank TCP Chandimandir, Haryana 134 107

: Respondents.

ORDER (Oral)

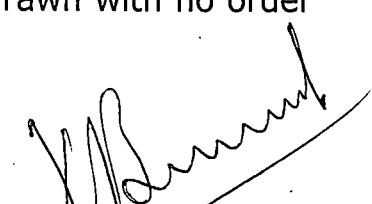
Per Dr. K.B. Suresh, Judicial Member

This matter was taken up for hearing today. I have heard the applicant. The earlier order No.PB-21/5/2008 Estt. Dated 08.04.2010 of the Principal Bench, declining his request for forwarding his application to the Armed Forces Tribunal was pointed out to him by Shri Madan Lal, Deputy Registrar, Jodhpur Bench, Jodhpur who was also present during the hearing.



2. The Constitutional Principles of India would encourage any citizen by improving himself and on going through the rules relating to the deputation also as far as possible such request should be allowed. The applicant, Shri Surinder Kumar belongs to SC community and the social trauma to which in normal circumstances they are subjected to also would indicate preferential treatment according to the applicant. But the principle of resjudicata and constructive resjudicata which may be attached to the earlier order and its non challenge thereof was pointed out to the applicant by the Deputy Registrar of this Bench. Therefore, at this juncture, the applicant has sought permission to withdraw this O.A in order to challenge the order passed against him before appropriate forum, if so advised. He is allowed to do so.

3. Accordingly, the O.A is dismissed as withdrawn with no order as to costs.



[Dr. K.B. Suresh]
Judicial Member.

Jsv.

दिनांक 12/11/2011 को अनुदानानुसार
मेरी व्यासियाली ने दिया है।
को भाग-II का एक वर्ष बित्त रहे।

अनुदान अधिकारी
केन्द्रीय व्यापार संगठन अधिकारी
जोधपुर न्यायपीठ, जोधपुर